

# 1 MCRC-22858-2025 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 17<sup>th</sup> OF JUNE, 2025 <u>MISC. CRIMINAL CASE No. 22858 of 2025</u>

### **JEBUNNISHA**

#### Versus

## THE STATE OF MADHYA PRADESH

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Appearance:

Ms. Sonali Rajoria - Advocate for the applicant.

Shri Vishal Singh Panwar-GA appearing on behalf of Advocate

General.

Shri Mohammad Ikram Ansari, Advocate for the respondent [R-2]

*[OBJ].* 

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#### <u>ORDER</u>

They are heard. Perused the case diary/challan papers.

2] This is the applicant's II application under Section 483 of Bharatiya Nagrik Suraksha Sanhita, 2023/439 of Criminal Procedure Code, 1973, as he / she is implicated in connection with Crime No.1069/2024 registered at Police Station Chadan Nagar District Indore (MP) for offence punishable under Section 115(2)/296/64(1)/64(2)(M)/3(5)/70(1)/49 of the BHARTIYA NYAYA SANHITA Act of 2023 and section 3/5 of the Madhya Pradesh Freedom of Religion Ordinance, Act 2020. The applicant is in custody since 20/12/2024. His earlier bail applications was dismissed as withdrawn.

3] The allegation against the applicant is that she happens to be mother of the main accused Arshad against whom it is alleged that he committed rape on the prosecutrix and also tried to convert her religion.

4] Counsel for the applicant has submitted that no overt act has been attributed to the applicant and she has been implicated in the present case



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only because she happens to be mother of the main accused. It is further submitted that the applicant is in jail since 20/12/2024 and the final conclusion of trial is likely to take sufficient long time. Hence, it is submitted that the bail application be allowed and he be released on bail.

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5] Counsel for the respondent/complainant has submitted that the prsoecutrix has no objection if the bail application is allowed.

6] Counsel for the respondent / State, on the other hand has opposed the prayer and it submitted that the bail application father of the main accused has been rejected and thus, no case for interference is made out.

7] Having considered the rival submissions, perusal of the case diary and looking to the fact and circumstances of the case and also taking note of the fact that the applicant is in jail since 20/12/2024 and the final conclusion of the trial is likely to take sufficient long time, in the considered opinion of this Court, the applicant's application deserves to be allowed.

8] Accordingly, without commenting on the merits of the case, the application filed by the applicant is allowed. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty five Thousand) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

9] M.Cr.C. stands *allowed* and *disposed of*. Certified copy as per rules.

> (SUBODH ABHYANKAR) JUDGE

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